

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 24th day of October, 2006

ORIGINAL APPLICATION NO.112/2005

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Mkahendra Kumar Gera,
Gramin Dak Sevak,
Branch Post Master Dhanwara (Kumher) Post Office,
District Bharatpur.

By Advocate : Shri C.B.Sharma

... Applicant

Versus

1. Union of India
Through Secretary,
Department of Posts,
Ministry of Communication & Information Technology,
Dak Bhavan,
New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Supdt.of Post Offices,
Bharatpur Postal Division,
Bharatpur.

By Advocate : Shri B.N.Sandu

... Respondents

ORDER (ORAL)

The applicant has filed this OA thereby praying for
the following relief :


"i) That the entire record relating to the case be called for and after perusing the same respondents may be directed not to reduce the allowance of the applicant and applicant be allowed to draw his allowances as Rs.2375/- plus admissible D.A. with yearly increased as being drawn by him since last six years in the scale of Rs.2125-50-3125 with all consequential benefits including arrears with effect from 16.6.2004 by quashing letter dated 11.10.2004 (Ann.A/1).

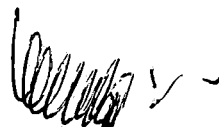
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ii) That the respondents be further directed to post the applicant in any post Office at Bharatpur whenever any vacancy available in near future."

2. The applicant who is a Gramin Dak Sevak was redeployed when his earlier post was abolished. On account of redeployment, his allowances were reduced. This Tribunal, in OA 496/2004, has directed the respondents to consider the case of the applicant in the light of the instructions dated 11.10.2004 and 17.7.2006 by treating the OA as representation filed by the applicant. The said direction given by this Tribunal in the case of Sunder Lal v. Union of India & Ors. (OA 496/2004) shall also be made applicable in the case of the applicant in this OA.

3. In view of the above, the present OA stands disposed of with no order as to costs.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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